

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO.07 OF 2007
IN
ORIGINAL APPLICATION NO.1046 OF 1997

WEDNESDAY, THIS THE 28TH DAY OF MARCH, 2007

HON'BLE MR. A. S. KARAMADI, MEMBER-J
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Rama Nand Son of Late C. D. Prasad,
R/O Village-Shivpur Sahbajganj,
Post Office-Jangal Saligram,
District-Gorakhpur.

..... Applicant

By Advocate : Shri Ashish Srivastava

Versus

1. Sri J.P. Batra
Chairman, Railway Board, Rail Bhawan,
New Delhi.
2. Sri Sukhveer Singh,
General Manager, N.E. Railway,
Gorakhpur.

..... Respondents/Contemnors

O R D E R

HON'BLE MR. A. S. KARAMADI, MEMBER-J

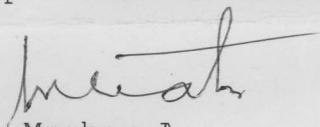
Heard the learned counsel for the applicant and
learned counsel for the respondents.

2. Having regard to the fact that respondents have
filed writ petition no.24868/06, Union of India,
through Chairman Railway Board, Rail Bhawan, New
Delhi, the learned counsel for the respondents brought
to our notice that the respondents have taken up the
matter before Hon'ble High Court in writ petition
no.24868/06 dated 16.01.2006, which is pending before
Hon'ble High Court and, therefore, sought for

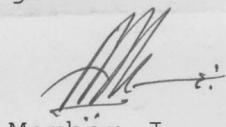


dismissal of this Contempt Petition. Learned counsel for the applicant does not dispute this fact as the matter is pending before the Hon'ble High Court and further having regard to the order passed by Hon'ble High Court staying the order dated 16.01.2006, the present contempt proceedings does not survive for any longer.

3. In view of the facts brought to our notice, we do not find any justification in continuing this contempt petition. Accordingly, the Contempt proceedings are dropped and the notices are discharged.



Member-A



Member-J

/ns/